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Date of decision:31.05.1993.

...Petitioner

Versus

... Respondents

2. OA 362/88

...Petitioners

Versus

... Respondents

3. OA 400/88

...Petitioner

Versus

... Respondents

4. OA 401/88

...Petitioner

Versus

... Respondents

5. OA 402/88

...Petitioner

Versus

... Respondents

6. OA 403/38

...Petitioner

Versus

... Respondents

7. OA 566/88

...Petitioner

Versus

... Respondents

8. OA 686/88

...Petitioner

Versus

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Union of India (E.S.I.C.) ...Respondents

9. OA 725/88

Shri Ashok Kumar (III) ...Petitioner

Versus

Union of India (E.S.I.C.) ...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

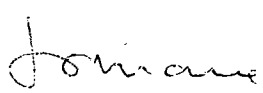
For the petitioners Shri K.K. Rai and Shri
Ashok Aggarwal, Counsel.


For the respondents Shri O.P. Kshatriya, proxy
counsel for Shri N.S. Mehta,
Senior Standing Counsel and
Shri G.R. Nayyar, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The learned counsel for the petitioners in the above OAs submit that the petitioners in these cases have been regularised. The learned counsel for the petitioners accordingly wish to withdraw these OAs as they have become infructuous. Dismissed as withdrawn. No costs.

2. Let a copy of this order be placed in the case file of these cases listed together.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

San.